

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

PHYSICAL HEARING

**CORAM: JUSTICE TELAPROLU RAJANI – HON’BLE MEMBER (J)
CORAM: SHRI CHARAN SINGH - HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 15.03.2023 AT 02:30 PM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/446/2023 in CP (IB) No.402/7/HDB/2020
NAME OF THE COMPANY	DQ Entertainment (International) Ltd
NAME OF THE PETITIONER(S)	Export-Import Bank of India
NAME OF THE RESPONDENT(S)	DQ Entertainment (International) Ltd
UNDER SECTION	7 of IBC

ORDER

IA(IBC)/446/2023

This application is filed seeking to extend the CIRP period by 90 days. Already 270 days have expired. The grounds on which the extension is sought for are that 3 resolution plans has been received. They have been negotiated by the Resolution Applicant and have to be negotiated by the COC and the same is awaiting voting. The Counsel submits that it will take some time for voting to be completed. Hence, considering the above submissions we extend the CIRP period as sought for. The application is accordingly allowed.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)